

23-06-2020

RC No.03/2012
C.C. No CBI/14/2019

The matter has been taken up through video conferencing in view of Corona Pandemic in terms of the direction of Hon'ble High Court & various orders of Ld. District & Sessions Judge RADC.

Pr. Sh. Amit Kumar Ld PP for the CBI (online)
Sh. Sewa Ram Advocate for accused G.S. Matta (online)

This application has been filed seeking modification of order dated 15-02-2020 by which permission was granted to accused G.S. Matta to travel abroad. The permission is now being sought for fresh dates mentioned in the application.

Ld. Prosecutor submits that the copy of application was received only yesterday and sometime might be required to get the response from the IO of the case.

Application be listed again on 25-06-2020. The reply shall be submitted at the official email of the court with a copy to Ld counsel for the accused.

23-06-2020

ANURADHA
SHUKLA
BHARDWAJ

Anuradha Shukla Bhardwaj
Special Judge 21 CBI
RADC New Delhi.

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In the court of Ms. Anuradha Shukla Bhardwaj, Special Judge (PC Act), Court
no.406, Rouse Avenue Court Complex, New Delhi

CBI case no.RCBD12017E0007
CBI v M/s Sterling Biotech Ltd.&
Others
U/s 120-B r/w 420, 467, 468 &
471 IPC and Section 13 (2) r/w
13(1)(d) of PC Act 1988 and
substantive Offences thereof

23.06.2020

**Matter has been taken up through video conferencing using Cisco Webex app
in view of Carona pandemic as per directions of Hon'ble High Court & orders
of Ld District & Sessions Judge RADC.**

Pr. Sh. Amit Kumar Ld. PP from CBI (online)

1. An application under section 17 of PC Act has been filed by Mohit Gupta SP seeking permission to allow SI Vikas Kumar Wadhwa to conduct investigation alongwith others in the investigation team. The present RC was registered on 25.10.2017. Chargesheet in this matter qua the accused mentioned in the application was filed on 28.12.2019. The investigation nevertheless continues to gather the evidence finding roles of Diptiben Chetan Sandesara, Vilas Dattatray Joshi, roles of various Chartered Accountants, role of Akshay Mishra , role of M/s STUP Consultants Pvt. Ltd etc as mentioned in para -2 of the application.

2. It is stated that the investigation had been entrusted to Insp. M K Singh and Insp. S C Siwach, Insp. Kapil Dhanked, Insp Aalok Tiwari and

Insp.Kumar Shree were part of the team constituted for the investigation. Later by the order of court dated 27.06.2019 named Sub Inspectors were allowed to participate in the process of investigation. It is stated that the inspectors who were part of investigation have since been given some other cases also and SI Rahul Kumar and SI Mahender Kumar have been transferred, therefore, Sh. M K Singh, Inspector and Sh. Vikash Kumar Wadhwa Sub Inspector are to be included in the team.

3. Section 17 of PC Act says that no police officer below the rank of Inspector of Police can conduct the investigation in respect of the offences under this act without the permission of the court. The permission thus has been sought to let SI Vikash Kumar Wadhwa, CBI to join the investigation along with Chief Investigating officer. In view of the facts stated the application is allowed. Sh. Vikash Kumar Wadhwa, SI, CBI, BSFB, New Delhi is permitted to be part of the investigating team investigating this case.

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Anuradha Shukla Bhardwaj,

Special Judge CBI 21
RADC New Delhi